

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.109  
CP(IB)/142(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Union Bank of india

.....Applicant

V/s

Navin Kumar Tayal  
(Corporate Guarantor)

.....Respondent

**Order delivered on 19/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : None  
For the Respondent : Mr. Harmish Shah, Advocate

**ORDER**

Despite repeated calls, none has appeared on behalf of the applicant.

This application has been filed by the Union Bank of India under Section 95 of the IBC, 2016 against the respondent / personal guarantor, Mr. Navin Kumar Tayal to initiate the Insolvency Resolution Process

However, it has been apprised by the Counsel for the respondent / personal guarantor that in another CP (IB) No. 59 of 2021, filed by the State Bank of India against this Respondent / Personal Guarantor, an order under Section 100 of the IBC, 2016 has already been passed by this Tribunal on 03.01.2024.

In view of the above, this **CP (IB)/142(AHM) 2021** is dismissed, with liberty to the applicant / financial creditor to approach the concerned RP with a claim, within the stipulated period as available as per law and rules thereunder.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**